

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-1629(PB)/2019

IN THE MATTER OF:

Sh. Pankaj Kmar & anr. Petitioners/Applicant
v.
M/s. Rajesh Projects (India) Pvt. Ltd. Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

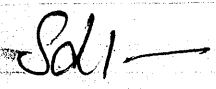
For the Petitioner None.

ORDER

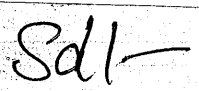
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 26.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)